S.O.(E)  In exercise of the powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992), as amended, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy (FTP), 2015-2020, the Central Government hereby makes the amendments, with immediate effect, in Chapter 31 of ITC(HS) Classification - Schedule 2 (Export Policy):

2. The existing entries against Chapter 31 of ITC(HS) Classification - Schedule 2 (Export Policy) will be substituted as under (changes made are in bold letters):

## Chapter 31
### FERTILISERS

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Tariff Item HS Code</th>
<th>Unit</th>
<th>Item Description</th>
<th>Existing Export Policy</th>
<th>Revised Export Policy</th>
<th>Policy Conditions</th>
</tr>
</thead>
</table>
| 156A  | 3101 00             | Kg.  | Animal or vegetable fertilizers, whether or not mixed together or chemically treated; fertilizers produced by the mixing or chemical treatment of animal or vegetable products | Free                    | Free                   | Export of items produced from animal by-products allowed freely, but export to European Union allowed subject to the following conditions:
(i) A ‘Shipment Clearance Certificate’ is to be issued, consignment-wise, by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination
(ii) After the shipment is made, the exporter shall also provide a ‘Health Certificate’ consignment-wise to the buyer giving details of |
<table>
<thead>
<tr>
<th>Sr No</th>
<th>HSN Code</th>
<th>Unit</th>
<th>Description</th>
<th>Export Status</th>
<th>Justification</th>
</tr>
</thead>
</table>
| 157   | 31021000 | Kg   | Urea        | Restricted    | Free          | Export is permitted subject to:  
  (i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF);  
  (ii) Production of Declaration / Certificate as at (i) before Customs at the time of export. |
| 158   | 31031000 | Kg   | Straight Phosphatic Fertilizers given below:  
  1. Single Super Phosphate (16%P₂O₅) Powdered  
  2. Single Super Phosphate (14%P₂O₅) Powdered  
  3. Single Super Phosphate (16%P₂O₅) Granulated | Free | Free | Manufacturers of SSP, as listed in Export Licensing Note 1 at List A below, shall be allowed to export their own manufactured SSP subject to the following conditions:  
  (i) Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/has been claimed for intended export.  
  (ii) Production of Declaration / Certificate as at (i) before Customs at the time of export. |
| 159   | 31031000 | Kg   | Other Straight Phosphatic Fertilizers of the specifications at Entry number 158 above which do not meet the specified conditions for free exports | Restricted | Free | Export is permitted subject to:  
  (i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF);  
  (ii) Production of Declaration / Certificate as at (i) before Customs at the time of export. |
<table>
<thead>
<tr>
<th>Entry</th>
<th>Code</th>
<th>Quantity</th>
<th>Description</th>
<th>Control</th>
<th>Break</th>
<th>Licensing Note 1</th>
</tr>
</thead>
<tbody>
<tr>
<td>160</td>
<td>31053000</td>
<td>Kg</td>
<td>N.P. Complex Fertilizers Given below: Di-ammonium Phosphate (DAP)(18-46-00)</td>
<td>Free</td>
<td>Free</td>
<td>Manufacturers of DAP, as listed in Export Licensing Note 1 at List B below, shall be allowed, with the prior permission of the Department of Fertilizer, to export their own manufactured DAP subject to the following conditions: (i) Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/subsidy has been claimed for intended export. (ii) Production of above declaration / certificate as at (i) above before Customs at the time of export.</td>
</tr>
<tr>
<td>161</td>
<td>31053000</td>
<td>Kg</td>
<td>Other N.P. Complex Fertilizers of the specifications at Entry number160 above which do not meet the specified conditions for free exports</td>
<td>Restricted</td>
<td>Free</td>
<td>Export is permitted subject to: (i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); (ii) Production of Declaration / Certificate as at (i) before Customs at the time of export. (DOF).</td>
</tr>
<tr>
<td>162</td>
<td>31042000</td>
<td>Kg</td>
<td>Straight Potassic Fertilizers Given below: Potassium Chloride (Muriate of Potash-MOP)</td>
<td>Restricted</td>
<td>Free</td>
<td>Exports permitted, with the prior permission of the Department of Fertilizer, by direct importers of MOP out of quantity of import made during the last six months subject to the following conditions:- I. They will not claim any concession for the quantity intended to be exported; or They will return the concession if already claimed from the Government; and II. Furnish certificate from the statutory auditors to the Department of Fertilisers and Customs that the quantity intended to be exported has</td>
</tr>
</tbody>
</table>
| 163 | 31042000 | Kg | Straight Potassic Fertilizers of the specifications at Entry number 162 above which do not meet the specified conditions for free exports | Restricted | Free | Export is permitted subject to:  
(i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF);  
(ii) Production of Declaration /Certificate as at (i) before Customs at the time of export. |
| 164 | 31054000 | Kg | Other N.P. Complex Fertilizers as given below:  
1. NP(16-20-0)  
2. NP(20-20-0)  
3. NP(28-28-0)  
4. NP(23-23-0) | Free | Free | Manufacturers of NP and NPK, as listed in Export Licensing Note1 at List C below, shall be allowed to export their own manufactured NP and NPK subject to the following conditions:  
(i) Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/subsidy has been claimed for intended export.  
(ii) Production of above declaration / certificate as at (i) above before Customs at the time of export. |
| 165 | 31054000 | Kg | Other N.P. Complex Fertilizers of the specifications at Entry number 164 above which do not meet the specified conditions for free exports | Restricted | Free | Export is permitted subject to:  
(i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF);  
(ii) Production of Declaration /Certificate as at (i) before Customs at the time of export. |
<table>
<thead>
<tr>
<th>No.</th>
<th>Code</th>
<th>Unit</th>
<th>Description</th>
<th>Type</th>
<th>Rate</th>
<th>Note</th>
</tr>
</thead>
<tbody>
<tr>
<td>166</td>
<td>31052000</td>
<td>Kg</td>
<td>N.P.K. Complex Fertilisers given below:- Nitro-phosphate with Potash (15-15-15)</td>
<td>Free</td>
<td>Free</td>
<td>Manufacturers of NP and NPK, as listed in Export Licensing Note 1 at List C below, shall be allowed to export their own manufactured NP and NPK subject to the following conditions: (i) Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/subsidy has been claimed for intended export. (ii) Production of above declaration / certificate as at (i) above before Customs at the time of export.</td>
</tr>
<tr>
<td>167</td>
<td>31052000</td>
<td>Kg</td>
<td>Other N.P.K. Complex Fertilizers of the specifications at Entry</td>
<td>Restricted</td>
<td>Free</td>
<td>Export is permitted subject to: (i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); (ii) Production of Declaration /Certificate as at (i) before Customs at the time of export.</td>
</tr>
<tr>
<td>168</td>
<td>31049000</td>
<td>Kg</td>
<td>All chemical fertilisers Fortified with zinc or boron</td>
<td>Restricted</td>
<td>Free</td>
<td>Export is permitted subject to: (i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); (ii) Production of Declaration /Certificate as at (i) before Customs at the time of export.</td>
</tr>
<tr>
<td>169</td>
<td>31059010</td>
<td>Kg</td>
<td>Micronutrient fertilizers and Mixtures thereof containing NPK, excluding those specified in Schedule I, Part A 1 (f) of Fertilizers (Control) Order, 1985</td>
<td>Restricted</td>
<td>Free</td>
<td>Export is permitted subject to: (i) Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); (ii) Production of Declaration /Certificate as at (i) before Customs at the time of export.</td>
</tr>
</tbody>
</table>
EXPORT LICENSING NOTE OF CHAPTER 31

NOTE 1

Manufacturers of SSP, DAP and NP / NPK who can freely export their own manufactures subject to the conditions above

No change in List A (List of SSP Manufacturers / Units), List B (List of DAP Manufacturers) and List C (List of NP / NPK Manufacturers)

NOTE: 2
The procedure to obtain prior permission/ NoC of the Department of Fertilizers for export of fertilizers, wherever laid down, has been prescribed vide Public Notice No. 69/2015-20 dated 7th January, 2019.

3. Effect of this Notification:

Export Policy of Fertilizers have been revised and items under ‘Restricted’ category moved to ‘Free’ category subject to prior permission / No Objection Certificate (NOC) to be obtained by the manufacturers /exporters from the Department of Fertilizers, and compliance of other laid down conditions.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade
Ex-officio Additional Secretary to Government of India
E-mail: dgft@nic.in

(Issued from F.No.01/91/180/13/AM-17/Export Cell)